

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI**

23

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 09-03-2020**

**PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL**

**APPLICATION NUMBER : MA/1083/2019 IN**

**PETITION NUMBER : IBA/602/2019**

**NAME OF THE PETITIONER(S) : BHANDARI STEELS LTD**

**NAME OF THE RESPONDENT(S) : JINDAL SAW LTD**

**UNDER SECTION : RULE 11 OF NCLT**

<b>S.No.</b>	<b>NAME (IN CAPITAL)</b>	<b>DESIGNATION</b>	<b>SIGNATURE</b>
		<b>REPRESENTATION BY WHOM</b>	

**ORDER**

None appears for the parties. It is seen that this Application has been filed under Rule 11 of the NCLT Rules, 2016 seeking to set aside the ex-parte Order passed by this Tribunal dated 23.08.2019. However, in the absence of the Applicant, this Application seeking to set aside the Order passed by this Tribunal as well as to restore the Petition cannot be proceeded with and hence we are constrained to **dismiss this Application as well for non-prosecution.**

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

MS

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI

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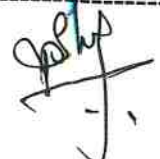
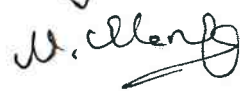
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 09-03-2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/12/2020 IN  
PETITION NUMBER : CP/1180/IB/2018  
NAME OF THE PETITIONER(S) : TARMAL INDUSTRIAL SUPPLY COMPANY  
NAME OF THE RESPONDENT(S) : ECO-CHEM LABORATORIES PVT LTD  
UNDER SECTION : SEC 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION FOR WHOM

1)	P. Stella Mary (S) K. Murali	Counsel for Respondent.	
2.	N. ELANGO	Counsel for Petitioner	

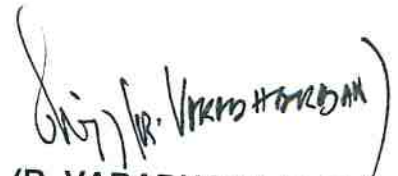
**ORDER**

Mr.N.Elango, Advocate appearing on behalf of the Applicant/Petitioner represents that since the matter has been settled amicably as between the parties and hence seeks to withdraw this Petition upon instructions.

Taking into consideration the said representation as well as Rule 8 of I&B (AAA), Rules, 2016, this Petition stands **dismissed as withdrawn**. File to records.



(ANIL KUMAR B)  
MEMBER (TECHNICAL)  
MS



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)